

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 52 (RE – 2010)/2009-2014
New Delhi, Dated : 3rd June, 2011

Subject: Exemption for export of 10,000 MTs of organic sugar.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014 (as amended from time to time), the Central Government hereby adds, with immediate effect, Export Licensing Note 2 in Chapter 17 of Schedule 2 of ITC(HS) Classification of Export and Import Items, as amended from time to time.

2. The requirement of obtaining release order from the Chief Director(Sugar), Directorate of Sugar for export of sugar as mentioned in the Export Licensing Note 1 in Chapter 17 of Schedule 2 of ITC(HS) Classification of Export and Import Items will not apply to export of 10,000 MTs, per annum of organic sugar, duly certified by APEDA. Accordingly, Export Licensing Note 2 is inserted in Chapter 17 of Schedule 2 of ITC(HS) Classification of Export and Import Items which will read as under:

“Export Licensing Note 2: The requirement of obtaining release order from the Chief Director(Sugar), Directorate of Sugar for export of sugar as mentioned in the Export Licensing Note 1 above will not apply to export of 10,000 MTs of organic sugar, per annum. Export of organic sugar shall be subject to following conditions:

- (a) Quantity limit shall be 10,000 MTs per annum;
- (b) It should be duly certified by APEDA as being organic sugar;
- (c) Export contracts should be registered with APEDA, New Delhi prior to shipment;
- (d) Exports shall be allowed only from Customs EDI Ports.”

3. Effect of this notification:

Export of sugar is free subject to obtaining release order from the Chief Director(Sugar), Directorate of Sugar. But, the same is

not required for export of Organic sugar with a ceiling of 10,000 MTs per annum and subject to certain conditions mentioned above.

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